

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

Wednesday, this the 22nd day of April, 2020.

E. Bail.No.15/2020.

1. Selvendran,(A-1),aged 50/2020
S/O Yogaraj,
Renga Apartment,
Mahalakshmi Nagar,
No-1Tolgate, Trichy.

2. Azhaguvel,(A-2),aged 46/2020
S/O Vadivel,
11th Ward,
Vengadesapuram,
Perambalur.

3. Muthusamy,(A-3),aged 43/2020,
S/O.Chinnasamy,
MBC Colony,
Andhur Village,
Kunnam Tk.,
Perambalur Dt.

... Petitioners/Accused.

-vs-

Represented by Sub-Inspector of Police,
Perambalur P.S.

Cr.No.501/2020.

Offences u/Ss.4 (1),(aaa)TNP Act r/w 409.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiru.M.K.S.RETINAVEL, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

S. Malarvizhi
22.4.2020

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioners for the offences u/Ss.4 (1),(aaa)TNP Act r/w 409. .

The petitioners stated that the petitioners/accused name was falsely implicated in this case and that they are working at Tamil Nadu Tasmac Perambalur District and that A-1 Selvendran is Tasmac supervisor, A-2 Azhaguvel, A-3,Muthusamy both are Tasmac salesman and that the earlier bail petition was dismissed by the learned Judicial Magistrate No.I, Perambalur in Cr.M.P.No.3/2020 dated 16.04.2020 and that they have not committed any such alleged offences and hence the accused are entitled for bail.

In his reply forwarded by the learned PP it was stated that investigation is still pending and that property is not numbered as RP in court and as there is 144 order prevailing in TamilNadu if these accused are released on bail they will engage themselves in similar activities and hence it was strongly objected to release the accused on bail.

Considering the above facts and circumstances, and they were in custody for more than a week and taking into account the present scenario this Court is inclined to grant bail with the following conditions:

(i) that the petitioners/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 5.00 p.m after 4.5.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through E mail, this the 22nd day of April, 2020.

S. Malavizhi
22.4.2020

S.MALARVIZHI,

Principal District and Sessions Judge(FAC),
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

Wednesday, this the 22nd day of April, 2020.

E. Bail.No.16/2020.

Silambarasan,(A-6), aged 31/2020,
S/O Kumar,
Bharathi Nagar,
Koneripalayam village,
Perambalur TK & DT.

... Petitioner/Accused.

-vs-

Represented by Sub-Inspector of Police,
Perambalur P.S.
Cr.No.501/2020.
Offences u/Ss.4 (1),(aaa)TNP Act r/w 409.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvargal.K.PRABUDEVAN, S.RAMESH and K.DINESHKUMAR, Advocates for the petitioner and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.4 (1),(aaa)TNP Act r/w 409. .

The petitioner stated that the petitioner/accused name was falsely implicated in this case and that the earlier bail petition was dismissed by the learned Judicial Magistrate No.I, Perambalur in Cr.M.P.No.9/2020 dated 16.04.2020 and that he has not committed any such alleged offences and hence the accused is entitled for bail.

S. Malarvizhi
22.4.2020

In his reply forwarded by the learned PP it was stated that investigation is still pending and that property is not numbered as RP in court and as there is 144 order prevailing in TamilNadu if these accused are released on bail they will engage themselves in similar activities and hence it was strongly objected to release the accused on bail.

Considering the above facts and circumstances, and they were in custody for more than a week and taking into account the present scenario this Court is inclined to grant bail with the following conditions:

(i) that the petitioners/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 5.00 p.m after 4.5.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through E mail this the 22nd day of April, 2020.

S. Malavizhi
22.4.2020

S.MALARVIZHI,

Principal District and Sessions Judge(FAC),
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

Wednesday, this the 22nd day of April, 2020.

E. Bail.No.17/2020.

1. Deepak, (A-5),aged 29/2020
S/O Sekar,
Koneripalayam village,
Perambalur TK & DT.
2. Karthikeyan, (A-7), aged 27/2020,
S/O Ganesan,
Vadakkumadavi Road,
Malligai Nagar,
Perambalur.
3. Praveenkumar,(A-8), aged 25/2020,
S/O Kumar,
Alambadi Road,
Samathuvapuram,
Perambalur Dt.
4. Gunalan (A-9),aged 37/2020,
S/O Perumal,
Bharathi Nagar,
Koneripalayam village,
Perambalur TK & DT

... Petitioners/Accused.

-vs-

Represented by Sub-Inspector of Police,
Perambalur P.S.
Cr.No.501/2020.
Offences u/Ss.4 (1),(aaa)TNP Act r/w 409.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.A.P.SWAMY,P.KRISHNAARJUN, S.MOHAMED ISMAIL & V.VIJAYAN, Advocates for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

S. Malarvizhi
22.4.2020

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioners for the offences u/Ss.4 (1),(aaa)TNP Act r/w 409.

The petitioners stated that the petitioners/accused name were falsely implicated in this case and that the earlier bail petition was dismissed by the learned Judicial Magistrate No.I, Perambalur in Cr.M.P.No.10/2020 dated 16.04.2020 and that they have not committed any such alleged offences and hence the accused are entitled for bail.

In his reply forwarded by the learned PP it was stated that investigation is still pending and that property is not numbered as RP in court and as there is 144 order prevailing in TamilNadu if these accused are released on bail they will engage themselves in similar activities and hence it was strongly objected to release the accused on bail.

Considering the above facts and circumstances, and they were in custody for more than a week and taking into account the present scenario this Court is inclined to grant bail with the following conditions:

(i) that the petitioners/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 5.00 p.m after 4.5.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through E mail, this the 22nd day of April, 2020.

S. Malavizhi
22.4.2020

S.MALARVIZHI,
Principal District and Sessions Judge(FAC),
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

**Wednesday, this the 22nd day of April, 2020.
E. Bail No.20/2020.**

1. Arumugam, 47/2020,
S/o. Ramukannu.

2. Manimegalai, 47/2020,
W/o Arumugam,
both are residing at
Perammadesam village,
Veppanthattai Tk.,
Perambalur Dt.

... Petitioners/Accused.

-vs-

Represented by Sub-Inspector of Police,
Mangalamedu PS.
Cr.No.386/2019

... Respondent/Complainant.

Offences u/Ss.147, 341, 294(b), 323, 324,427, 506 (i)r/w 4 ofTNPHW Act.

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This petition coming on this day before me for order in the form of e-bail by Thiru.A.ILAYARAJA, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of bail to the petitioners for the offences u/Ss.147, 341, 294(b), 323, 324,427, 506 (i) r/w 4 of TNPHW Act.

S. Malarvizhi
22.4.2020

The petitioners stated that if they are released on anticipatory bail, they will not abscond or evade the trial and that they have not filed any similar anticipatory bail petition before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

In his reply forwarded by the PP it was stated that investigation not yet completed and if this accused is released on bail he will tamper the evidence.

Considering the above facts and circumstances, and in the counter case the accused was already released on bail and it was also stated by the SI of police Mangalamedu PS that investigation was over in that case and charge sheet was also laid and taking into account the present scenario this Court is inclined to grant bail with the following conditions:

(i) that the petitioners/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 5.00 p.m after 4.5.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through E mail, this the 22nd day of April, 2020.

S. Malavizhi
22.4.2020

S.MALARVIZHI,
Principal District and Sessions Judge(FAC),
Perambalur.

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IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.

Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.

Wednesday, this the 22nd day of April, 2020.

E. Bail No.21/2020.

Rajamanickam, (A-4), aged 45/2020,
S/o.Velayutham,
Kai.Kalathur Village,
Veppanthattai TK.,
Perambalur DT.

... Petitioner/Accused.

-vs-

Represented by Sub-Inspector of Police,
Perambalur P.S.
Cr.No.501/2020
Offences u/Ss.4 (1),(aaa)TNP Act r/w 409.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiru.R.Thirumalai, Advocate for the petitioner and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.4 (1),(aaa)TNP Act r/w 409. .

The petitioner stated that the petitioner/accused name was falsely implicated in this case and that the earlier bail petition was dismissed by the learned Judicial Magistrate No.I, Perambalur in Cr.M.P.No.8/2020, dated 16.04.2020 and that he has not committed any such alleged offences and hence the accused is entitled for bail.

S. Malarvizhi
22.4.2020

In his reply forwarded by the learned PP it was stated that investigation is still pending and that property is not numbered as RP in court and as there is 144 order prevailing in Tamil Nadu if these accused are released on bail they will engage themselves in similar activities and hence it was strongly objected to release the accused on bail.

Considering the above facts and circumstances, and they were in custody for more than a week and taking into account the present scenario this Court is inclined to grant bail with the following conditions:

(i) that the petitioners/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 5.00 p.m after 4.5.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through E-mail , this the 22nd day of April, 2020.

S. Malavizhi
22.4.2020

S.MALARVIZHI,

Principal District and Sessions Judge(FAC),
Perambalur.